

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 86231 of 2016

(Arising out of Order-in-Original No. PUN-SVTAX-000-COM-058-0059-060-15-16 dated 24.02.2016 passed by the Principal Commissioner of Service Tax, Pune- 411 001.)

M/s Mahindra Engineering Services Ltd
(Now known as M/s Tech Mahindra Ltd.)

Sharda Centre, Off Karve Road,
Erandwane, Pune – 411 038.

.... Appellant

Versus

The Principal Commissioner, Service Tax
Commissionerate, Pune

ICE House, 41 A, Sasson Road,
Pune – 411 001.

.... Respondent

Appearance:

Shri Vinay Jain, Advocate for the Appellant

Shri Deepak Sharma, Auth. Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86789/2023

Date of Hearing: 09.10.2023

Date of Decision: 09.10.2023

Per: S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L110220SV400133, L110220SV400137 and L110220SV400140, all dated 11.02.2020. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)